CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1075 OF 2001 ALLAHABAD THIS THE 23RD DAY OF JULY 2008

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

Neelam Shukla, W/o Daya Shankar Shukla, Aged about 37 years, Resident of 992 Sector A Purana Vijar Nagar, Ghaziabad, U.P.

. .Applicant

By Advocate : Shri M. K. Upadhyay

Versus

- Union of India through Chief Post Master General, U.P. Circle, Lucknow.
- The Superintendent R.M.S. 'SH' Division, Saharanpur.
- Director of Postal Accounts, Aliganj Lucknow.

. Respondents

By Advocate : Shri R.C. Shukla

ORDER

This application is filed seeking direction to the respondents for fixation of the revised grant and full pension etc. Since the respondents have failed to take action on the basis of the representation submitted by the applicant dated 24.08.1999.

- 2. On notice the respondents have filed the counter affidavit denying the claim of the applicant that they have considered the case of the applicant in accordance with rules and the available records with the respondents and therefore it is stated that the relief of the applicant cannot be granted.
- 3. I have heard the learned counsel for the parties and perused the pleadings and the materials on record.

8.

On perusal of the pleadings it is clear that the applicant has made a representation on 24.08.1999 which is stated in para 4.15 of the OA produced as Annexure A-5, for replying to the said statements the respondents in para 25 of the counter affidavit stated that they have received the said representation of the applicant on 25.08.1999, further they have not submitted whether the said representation of the applicant was considered by the respondents accordance with rules applicable based on the applicant service records. The learned counsel for the respondents states that they will consider the request of the applicant to dispose of the representation. Having regard to the same I do not find any justification of the respondents in not taking steps for deciding the same of the applicant in a proper way.

- 4. The OA is allowed directing the respondents to consider the representation of the applicant dated 24.08.1999 and pass appropriate speaking order in accordance with law based on the records of the applicant within a period of three months from the date of receipt of a certified copy of this order.
- 5. In view of the foregoing reasons this OA is allowed. No Costs.

Member-J